

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.41/(MAH)/2014
IA No. 11/2015

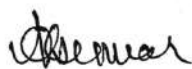
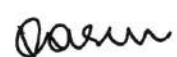
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017

NAME OF THE PARTIES: Shri Kamal Sharma
V/s.
M/s. Hitech Auto Emission Control Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	AJAY KUMAR	Practising Company Secretary for Respondents	
1.	Counsel Gautam Ankhad Valmiki Nathani y/b Dhruve Wadhwa & Co.	for Petitioner	

ORDER

IA No. 11/15 in CP No.41/397-398/CLB/MB/MAH/2014

1. The Learned Representatives of both the sides are present.
In respect of IA No. 11/15, permission to file Sur-rejoinder in the Court by the Petitioner is made.
2. Although other side has objected but after brief hearing it is decided that the Sur-rejoinder is to be allowed to be filed. Sur-Rejoinder to be placed on record. A copy to be handed over to the other side.
3. The other side is granted time to peruse the same.
4. This IA-11/15 along with CP shall be heard on 06.03.2017.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

13th February, 2017.